
(2021) 08 SEBI CK 0136

In the Securities Appellate Tribunal Mumbai

Case No : Miscellaneous Application No. 850 Of 2021, Review Application No. 15 Of 2021 In Appeal No. 353 Of 2018

Vakrangee Holdings Private Limited

APPELLANT

Vs

Securities And Exchange Board Of India And Others

RESPONDENT

Date of Decision : 05-08-2021

Acts Referred:

Citation : (2021) 08 SEBI CK 0136

Hon'ble Judges : Tarun Agarwala, Presiding Officer; M. T. Joshi, J

Bench : Division Bench

Advocate : Janak Dwarkadas, Chetan Kapadia, Rahul Sarda, Manik Joshi, Mantul Bajai, Vrushabh Vig, Pradeep Sancheti, Manish Chhangani, Ravishekhar Pandey

Judgement

Tarun Agarwala, Presiding Officer

1. Having heard the learned senior counsel for the applicant, the delay in the filing of the Review Application is condoned. The Miscellaneous

Application is allowed.

2. Insofar as the Review Application is concerned we do not find any error of law in our order which requires us to review it. The Review Application

fails and is dismissed.

3. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a

certified copy of this order could be issued by the registry. In these circumstances, this order will be digitally signed by the Private Secretary on behalf

of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed

copy sent by fax and/or email.